

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 430/89  
~~XXXXXX~~

1989

DATE OF DECISION 19-6-1990

V Velukkutty Applicant (s)  
M/s K Ramakumar, VR Ramachandran Nair &  
Roy Abraham  
Advocate for the Applicant (s)

Versus

Union of India and 3 others Respondent (s)  
M/s MC Cherian and  
Saramma Cherian Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Mr SP Mukerji, Vice Chairman)

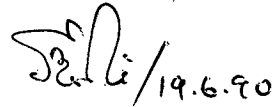
In this application dated 12th July, 1989, the applicant who has been working as semi-skilled worker has prayed that he should not be forced to be absorbed in the cadre of Gangman but considered for promotion in his own category. In conformity <sup>with</sup> ~~of~~ our decisions <sup>on</sup> the similar cases and the stand taken by the respondents, we close this application with the direction that this application <sup>itself</sup> filed by the applicant <sup>an</sup> ~~in~~ should be taken as <sup>an</sup> expression of his unwillingness to be absorbed as Gangman and the respondents

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should delete his name from the panel of Gangman. The applicant should be continued in his present assignment in accordance with law and considered for absorption in the skilled category as and when his turn comes.



( AV HARIDASAN )  
JUDICIAL MEMBER



( SP MUKERJI )  
VICE CHAIRMAN

19-6-1990

trs